

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1247/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

NAME OF THE PARTIES: Kanan Graphics Pvt.Ltd.
 V/s.
 Print Plus Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
14	Abhilash Sarathy i/b Modern Law For Corporate Debtor		
②	RATNER M. JAIN ORDER	ADVOCATE FOR APPLICANT	
<u>CCP No.1247/ I&BP/NCLT/MB/MAH/2017</u>			

In this Company Petition the Corporate Debtor raised an argument saying that the notice issued u/s.8 of the I&B Code is not supported by Board Resolution, the Petitioner Counsel responded saying that Board passed a resolution on 17.4.2017 authorizing the Advocate to issue demand notice under I&B Code, 2016, in support to his argument he also filed Additional Affidavit before this Bench, therefore, the Corporate Debtor Counsel has sought time to respond to the said Affidavit on the next date of hearing.

List this matter on 18.10.2017 for hearing.

Sd/-
V. NALLASENAPATHY
 Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
 Member (Judicial)